

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105
(IB)-189(PB)/2018
New IA/2058/2024

IN THE MATTER OF:

Deepak Seth

.....Applicant

Vs.

Moods Hospitality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 of (IBC) in Liq.

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Abhishek Anand along with Mr. Karan Kohli,
Ms. Palak Kalra

ORDER

New IA/2058/2024:-

This is the progress report filed by the Liquidator in terms of Regulation 5 and 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submission made by Ld. Counsel on behalf of the Liquidator. The progress report for the quarter ended on 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/2058/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)